GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

RAJYA SABHA

UNSTARRED QUESTION NO: 2403 (TO BE ANSWERED ON THE 20th December 2021)

ALLOTMENT OF VT CODE

2403. SHRI HARNATH SINGH YADAV

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether Government has taken cognizance of the fact that during the British Rule, the aircraft of India had been given the VT code, by the International Air Transport Association which means "Viceroy Territory", if so, the details thereof; (b) whether Government has taken any action for acquiring any code displaying nationalism (Indian sentiments) to replace "VT", the symbol of slavery; and (c) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) to (c) International Telecommunication Union (ITU) has allotted three series of call signs to India i.e. ATA-AWZ, VTA-VWZ and 8TA-8YZ. Call sign could be the 1st one or two letters of the series.

As per the provisions of Annex 7 of the Chicago Convention, our country had the options to choose its call sign from above three series for Indian registered aircraft. The call sign VT was assigned to India during International Radiotelegraph convention of Washington, 1927 signed at Washington on 25th November 1927. "VT" does not mean "Viceroy Territory" and call signs close to India or Bharat such as I, IN, B, BH, BM or HT are already assigned to other countries. However, if VT call sign is changed, all documents have to be reissued, aircraft will have to be repainted and cannot fly till such time that all markings are changed. The aircraft will remain grounded during the whole process and will also have a huge financial implication on the airlines and the civil aviation sector.